

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2123
(To be answered on the 4th July 2019)**

CLOSURE OF JET AIRWAYS

2123. PROF SAUGATA RAY

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether steps have been taken to save the employees of closed Jet Airways and if so, the details thereof;**
- (b) whether the Government has taken any steps to accommodate the employees of Jet Airways in any other operating companies and if so, the details thereof;**
- (c) the reasons for the closure of Jet Airways; and**
- (d) whether the civil aviation policies caused the closure of Kingfisher/ Jet Airways and if so, the details thereof?**

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

(a) to (d): Jet Airways (India) Limited reported aggregated losses during last few quarters which eroded its liquidity and jeopardized its ability to sustain its operations. As a result there were significant overdues towards all creditors including the lessors of the aircrafts, pilots, suppliers, oil companies etc.

Due to the suspension of operation by Jet Airways, large number of employees of different category working with the airline have been adversely affected. Each airline prepares its business plan on the basis of its own market assessment and liabilities. Mobilizing financial resources and ensuring efficient operations as per business plans are the responsibility of the airline. Government of India has no role in raising funds for M/s Jet Airways (India) Limited, as it is an internal matter of the airline. State Bank of India has filed an application under the Insolvency & Bankruptcy Code, 2016 (IBC), which has been admitted by National Company Law Tribunal (NCLT), Mumbai on 20th June, 2019 to work out a resolution plan under the said code. Revival of the airlines is now possible only under IBC.